

GOVERNMENT OF INDIA  
MINISTRY OF NEW AND RENEWABLE ENERGY  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 2692**  
ANSWERED ON 16.03.2023

**SOLAR WASTE**

2692. SHRIMATI SARMISTHA SETHI

Will the Minister of New and Renewable Energy be pleased to state:

- (a) the manner in which the Government proposes to tackle the solar waste that is generated;
- (b) whether the Government has a solar waste management policy in place to efficiently dispose of the electronic waste generated from discarded solar panels; and
- (c) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**THE MINISTER OF NEW & RENEWABLE ENERGY AND POWER**

**(SHRI R.K. SINGH)**

(a) to (c) The Ministry of Environment, Forest and Climate Change has notified the E-Waste (Management) Rules, 2022 on 2<sup>nd</sup> November, 2022. Management of solar PV modules /panels/ cells has been added in Chapter V of the said rules. As per these rules, every manufacturer and producer of solar photo-voltaic modules or panels or cells shall:

- I. ensure registration on the portal;
- II. store solar photo-voltaic modules or panels or cells waste generated up to the year 2034-2035 as per the guidelines laid down by the Central Pollution Control Board in this regard;
- III. file annual returns in the laid down form on the portal on or before the end of the year to which the return relates up to year 2034-2035;
- IV. ensure that the processing of the waste other than solar photo-voltaic modules or panels or cells shall be done as per the applicable rules or guidelines for the time being in force;
- V. ensure that the inventory of solar photo-voltaic modules or panels or cells shall be put in place distinctly on portal; and
- VI. comply with standard operating procedure and guidelines laid down by the Central Pollution Control Board in this regard.

Further, Recycler of solar photo-voltaic modules or panels or cells shall be mandated for recovery of material as laid down by the Central Pollution Control Board in this regard.

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